

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 321**

IA-1432/2024 IA-2058/2023 IA-1689/2023 IA-242/2023 IA-4749/2022  
IA 5802/2022

In  
IB-612(ND)/2022

**IN THE MATTER OF:**

State Bank of India

**Vs**

L.R Builders Pvt Ltd.

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 02.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Yashika, Mr. Bhaskar, Proxy Counsel.

For the Respondent : Mr. Prabhas Bajaj, Ms. Kanika, Ms. Muskan, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ms. Yashika Sharma, Proxy Counsel appearing on behalf of Mr. Ankur Mittal, sought a Passover in the morning on the ground that Mr. Mittal is held up in Supreme Court before the Constitution Bench.

On the second call, Mr. Bhaskar, Proxy Counsel appearing on behalf of Mr. Ankur Mittal, Learned Counsel for the Applicant/SBI seeks an adjournment on the ground that Mr. Mittal is held up in High Court.

In the interest of justice, the matter is adjourned to **03.05.2024** for arguments on behalf of Applicant/SBI in the application filed under Section 7 of IBC, 2016.

Sd/-

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**